

CS No.

Maya Rani Vs. Ramesh Kumar

Through Cisco Webex Video Conferencing

11.09.2020

Fresh suit for partition and permanent injunction alongwith an application U/o Order XXXIX Rule 1 & 2 CPC received physically by way of assignment. Same has been put up before the undersigned through whatsapp. It be checked and registered.

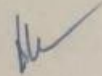
Present : None.

(Mobile no. of Sh. Dinesh Kumar, Ld. Counsel for plaintiff  
9899393364)

(Email ID dkumar9393364@gmail.com)

Put up on 15.09.2020 for consideration.

Ahlmad is directed to intimate Ld. Counsel for plaintiff telephonically for 15.09.2020.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020

CS No.

Maxwell & Others Vs. Sparsh Polychem

Through Cisco Webex Video Conferencing

11.09.2020

Fresh suit received physically by way of assignment. Same has been put up before the undersigned through whatsapp. It be checked and registered.

Present : None.

(Mobile no. of Sh. Ashok K. Wadhera, Ld. Counsel for plaintiff 9811021471)

Put up on 15.09.2020 for consideration.

Ahlmad is directed to intimate Ld. Counsel for plaintiff telephonically for 15.09.2020.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020

CS No.

Nidhi Vs. Saroj Bala

Through Cisco Webex Video Conferencing

11.09.2020

Fresh suit alongwith an application U/o XXXIX Rule 1 & 2 CPC and another application U/o XIII Rule 1 read with Section 151 CPC from exemption from filing of original documents filed through e-filing. Same has been put up before the undersigned through whatsapp. It be checked and registered.

Present: None.

(Mobile no. of Sh. Vaibhav Sinha, Ld. Counsel for plaintiff  
9810472854)

(Email ID [sinhavaibhav@rediffmail.com](mailto:sinhavaibhav@rediffmail.com))

Put up on 15.09.2020 for consideration.

Ahlmad is directed to intimate Ld. Counsel for plaintiff telephonically for 15.09.2020.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020



RCA No. 188/17

Rajesh Nagpal Vs. Vipin Bhasin & Ors.


Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for final arguments on 20.01.2021.

  
(Manish Sharma)

ADJ-01/West

THC/11.09.2020

**CS No. 522/17**

**Amit Kumar Jain Vs. Naval Kishore Bilunia**

**Through Cisco Webex Video Conferencing**

**11.09.2020**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. S.K. Pawar, Counsel for plaintiff.

Sh. Rajan Sabharwal, Counsel for the Defendant.

Ld. Counsel for the plaintiff seeks time to file reply of applications filed by defendant on the ground that he is in his native place and the file is not with him. Same is granted.

Put up for filing of reply to the pending applications of the defendant on 14.01.2021.



**(Manish Sharma)**

**ADJ-01/West**

**THC/11.09.2020**

M No. 58428/16

Navneet Bhutani Vs. Shyam Bhutani

Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.


Present : None for applicant.

Sh. Jagdish Sethi, counsel for non-applicant.

Counsel for non-applicant submits that the matter has already been compromised between the parties and this application is not maintainable.

Counsel for the applicant is not present, so in his absence his application cannot be decided.

Put up for arguments on the application and for further proceedings on 19.01.2021.

  
(Manish Sharma)

ADJ-01/West

THC/11.09.2020



CS No. 10533/16

M/s Action India Home Products Vs. M/s Action India Home Products

Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the plaintiff.

Sh. Umesh Burnwal, counsel for the defendant.

Counsel for the defendant submits that his application U/o VII Rule 11 CPC is pending disposal. Reply to this application has been filed by the plaintiff.

Put up for arguments on application U/o VII Rule 11 CPC on 18.01.2021.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020

CS No. 11986/16  
Ganga Ram Vs. Baldev Singh

Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.


Present : None for the plaintiff.

Sh. Khushbir Singh, counsel for the defendant.

Record reflects that two applications i.e. (1) application U/o VII Rule 11 CPC filed by the defendant and (2) application U/o VI Rule 17 CPC to amend the plaint filed by the plaintiff are pending.

Counsel for the defendant submits that he has already filed reply of the application U/o VI Rule 17 CPC filed by plaintiff. However, the plaintiff has not filed reply to his application.

Put up for filing of reply of application U/o VII Rule 11 CPC and for arguments on both the applications on 20.01.2021.

  
(Manish Sharma)

ADJ-01/West  
THC/11.09.2020



CS No. 8955/16

Rakesh Arora Vs. Sushil Narula

Through Cisco Webex Video Conferencing

11.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

It is a contested matter and is pending at the stage of DE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for DE on 15.01.2021.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020

CS No. 8210/16

Master Nikhil Vs. Namdhari Engineering  
Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Rajender Chaggar, Ld. counsel for the plaintiff.

None for the defendant.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for cross examination of DW1 & DW2 on  
06.01.2021.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020

CS No. 7645/16

Jaswinder Singh Vs. Harbhajan Singh

Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Avtar Singh, Ld. counsel for the plaintiff.

Sh. J.A. Choudhary, Ld. counsel for the defendant.

Counsel for the plaintiff submits that he had filed an application U/o VI Rule 17 CPC to which the reply has not been filed by the defendant.

Counsel for the defendant is granted one more opportunity to file reply of this application.

Put up for filing of reply to application U/s VI Rule 17 CPC and for arguments on 17.10.2020.

(Manish Sharma)

ADJ-01/West

THC/11.09.2020



CS No. 1044/17

Shilpa Vs. Dharmender Dhanwal

Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Sher Mohd., Ld. counsel for the plaintiff.

None for defendant.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for appearance of PW1 and her evidence on  
12.02.2021.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020

CS No. 1045/17

Ram Babu Vs. Dharmender Dhanwal

Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.


Present : Sh. Sher Mohd., counsel for the plaintiff.

None for defendant.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for appearance of PW1 and his evidence on  
12.02.2021.

  
(Manish Sharma)

ADJ-01/West

THC/11.09.2020

CS No. 1191/17

Manju Wadhwan Vs. Anil Kumar Ajmani

Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for cross examination of PW1 on 15.02.2021.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020



CS No. 545/19

**Zeenu Malhotra Vs. Anil Kumar Adhaan**  
**Through Cisco Webex Video Conferencing**

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Sudhir Anand, Ld. Counsel for Plaintiff.

None for the Defendant.

Ld. Counsel for Plaintiff seeks sometime to file replication.

Put up for filing replication, Admission Denial of documents and for framing of issues on 27.10.2020.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020

CS No. 11051/16

Sangeeta Vs. Raghubir Singh

Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Mohan Kaushik, Id. Counsel for plaintiff.


None for defendant.

It is a contested matter and is pending at the stage of PE.

Counsel for the plaintiff submits that evidence of PW1 is already on record and he has already supplied the copy of evidence to the defendant.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for appearance of PW1 and her evidence on 09.02.2021.

  
(Manish Sharma)

ADJ-01/West/THC

CS No. 8183/16

Shiv Bahadur Singh Vs. Ashok & Ors.

Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. S K Rajput, Id. Counsel for the plaintiff.

None for defendant.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for appearance of PW Vinod Singh and his evidence PE on 09.02.2021.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020



EX No. 75/20

D. Jamnadass Vs. Kaiser Indus.

Through Cisco Webex Video Conferencing

11.09.2020

Present : None for DH.

Put up for consideration on 06.11.2020.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020

EX No. 137/20

Masudul Ansari Vs. Imrana Begum

Through Cisco Webex Video Conferencing

11.09.2020.

Present : DH in Person.

In reference to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, it is advisory that no adverse order shall be passed.

Put up for further proceedings on 23.10.2020.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020

RCA No. 16/20

Sunhill Education Society Vs. B.S. Sanghi & Ors.

Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Sachin Mishra, Ld. Counsel for the Appellant.

Sh. Amish Aggarwal, Ld.Counsel for the Respondent.

Counsel for Respondent has filed reply to the Appeal alongwith his Vakalatnama on court email ID. Same has been put up before the undersigned through email.

Counsel for respondent is directed to file hard copy of reply within 15 days after re-opening of courts.

Ld. Counsel for the Appellant seeks adjournment for arguments. Same is granted.

Put up for arguments on appeal on 22.10.2020.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020



M No. 496/19

Delhi Financial Corpn. Vs. Ghanshyam Dass through LRs.  
Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Vineet Hans, Id. Counsel for the plaintiff alongwith Sh. Vikram Singh Nehra, AR of the plaintiff company.

Ms. Jahanvi Joshi, Ld. Counsel for defendant no. 2.

Defendant no. 1 unserved.

Ld. Counsels for defendant no. 2 submits that defendant no. 1 has left the address.

Ld. Counsel for the plaintiff is directed to file fresh address of defendant no. 1 so that process can be issued. Counsel for the plaintiff is further directed that to provide his email address and whatsapp number/ phone number to the counsel for the Defendant no. 2 so that reply of application U/o IX Rule 9 CPC could be supplied.

Put up for report of service on 21.12.2020.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020

EX No. 985/19

Yogesh Bhatia Vs. Vimi Bhatia

Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : DH in person.

None for the JD.

DH submits that his counsel has already filed the site plan.

Put up for further proceedings on 23.10.2020.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020

CS No. 217/18

M/s Shri Krishna Trading Co. Vs. M/s Delhi Control Devices

Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the plaintiff.

Defendant unserved.

PF not filed, therefore, process could not be issued.

The plaintiff is directed to take steps for service of summons to the defendant.

Issue summons to the defendant on filing of PF/RC and authorized courier as well as through Ld. District Judge, Gautam Budh Nagar, UP for 06.01.2021.

In addition, service be also effected to the defendant through electronic mode, subject to providing email/ whatsapp number by the plaintiff for the said date.



(Manish Sharma)

ADJ-01/West

THC/11.09.202



CS No. 216/18

M/s Shri Krishna Trading Co. Vs. M/s Delhi Control Devices

Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the plaintiff.

Defendant unserved.

PF not filed, therefore, process could not be issued.

The plaintiff is directed to take steps for service of summons to the defendant.

Issue summons to the defendant on filing of PF/RC and authorized courier as well as through Ld. District Judge, Gautam Budh Nagar, UP for 06.01.2021.

In addition, service be also effected to the defendant through electronic mode, subject to providing email/ whatsapp number by the plaintiff for the said date.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020

CS No. 1111/17

Roop Chand Vs. Mayank Bhatnagar

Through Cisco Webex Video Conferencing


11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Satya Narain, Id. Counsel for the plaintiff.

Ld. Counsel for the plaintiff submits that he will file an application U/o V Rule 20 CPC for service of the defendant by way of publication.

Put up for the purpose fixed on 17.12.2020.

  
(Manish Sharma)

ADJ-01/West

THC/11.09.2020

CS No.127/18

Techno Media & Graphics Vs. Ashok Saigal

Through Cisco Webex Video Conferencing

11.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Satish Parkash Gupta, Ld. Counsel for the plaintiff.

Ms. Safeena Khan, Ld. Counsel for the defendant.

Ld. Counsel for the defendant seeks some more time to place on record the reply of RTI application. Same is granted.

Put up for filing of reply of RTI application and for further proceedings on 19.12.2020.

  
(Manish Sharma)

ADJ-01/West

THC/11.09.2020



CS No. 91/17

Rupesh Mahajan Vs. Decent Colonizers

Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Saroj Kumar Jha, counsel for the plaintiff.

None for defendant no. 2.

Defendants no. 1 3 & 4 are unserved.

Steps not taken by the plaintiff to get the defendants no. 1, 3 & 4 served by way of publication as per order dated 10.10.2019.

At request, let the order dated 10.10.2019 be complied with on filing of PF & publication charges.

Put up for report of service on 17.12.2020.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020

CS No. 92/17

Harish Kumar Vs. Decent Colonizers

Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Saroj Kumar Jha, counsel for the plaintiff.

None for defendant no. 2.

Defendants no. 1 3 & 4 are unserved.

Steps not taken by the plaintiff to get the defendants no. 1, 3 & 4 served by way of publication as per order dated 10.10.2019.

At request, let the order dated 10.10.2019 be complied with on filing of PF & publication charges.

Put up for report of service on 17.12.2020.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020

CS No. 90/17

Sunita Mahajan Vs. Decent Colonizers

Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Saroj Kumar Jha, counsel for the plaintiff.


None for defendant no. 2.

Defendants no. 1 3 & 4 are unserved.

Steps not taken by the plaintiff to get the defendants no. 1, 3 & 4 served by way of publication as per order dated 10.10.2019.

At request, let the order dated 10.10.2019 be complied with on filing of PF & publication charges.

Put up for report of service on 17.12.2020.

  
(Manish Sharma)

ADJ-01/West

THC/11.09.2020



EX No. 61644/16

Kanwar Singh Tanwar Vs. Davender Kumar & Ors.

Through Cisco Webex Video Conferencing

11.09.2020.

Present : Sh. Achal Gupta, Id. Counsel for the DH.

Ms. Ayushi Tripathi, Id. Proxy counsel for the JD.

Ld. Counsel for the DH submits that he has filed an application U/o VI rule 17 CPC for amending the plaint to which the reply has already been filed by JD nos. 3 & 4.

Counsel for the DH submits that he has also placed on record the receipt of TDS for an amount of Rs. 52,500/-

Proxy counsel for the JD seeks adjournment as the main counsel is not available today. Same is granted.

Put up for arguments of the aforesaid application and for further proceedings on 29.09.2020.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020

-2-

Reply of both these applications are not on record.

Counsel for Defendant no. 2 submits that he has also filed an application U/o XXXIX rule 2A CPC and no reply has been filed by any of the parties.

Put up for filing of reply of the aforesaid applications and for arguments on 17.12.2020.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020

CS No. 9347/16

Chander Mohan Gandhi Vs. Anuj Gandhi

Through Cisco Webex Video Conferencing

11.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for plaintiff.

Sh. Rajesh Gupta, Ld. counsel for the Defendant no. 1.

Sh. Vishnu Raj, Ld. Counsel for defendant no. 2.

Sh. Anubhav Mehrotra, Counsel for Defendant nos. 3&4.

None for the Defendant nos. 5, 6, 7 & 8.

Ld. Counsel for the Defendant no. 1 submits that the plaintiff and defendant no. 6 have sold their respective shares despite the interim stay granted by Hon'ble High Court of Delhi vide dated 06.10.2015 which was later confirmed by this court on 02.04.2016. Therefore, the counsel for the defendant no. 1 has filed an application U/o XXXIX Rule 2A CPC and U/o 1 Rule 10 CPC which is pending disposal.

Contd.....





CS No. 9809/16  
Kuldeep Singh Vs. Urvashi

Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for purpose fixed on 05.01.2021.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020

CS No. 9164/16

Kuldeep Singh Vs. Urvashi

Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for purpose fixed on 05.01.2021.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020

CS No. 11092/16

Kuldeep Singh Vs. N.S. Kohli

Through Cisco Webex Video Conferencing

11.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for purpose fixed on 05.01.2021.



(Manish Sharma)

ADJ-01/West

THC/11.09.2020